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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

Dated: 24.04.1995

Original Application No: 11 of 1995

G.B.Pant

.... Applicant.

Versus

The Union of India & Ors. Respondents.

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CDRAM

Hon'ble Mr. S.Das Gupta, Member-A Hon'ble Mr. J.S.Dhaliwal, Member-J

ORDER

By Hon'ble Mr. S.Das Gupta, Member-A

None for the applicant. No request for adjournment. On the earlier 2 occasions also, the case was adjourned on the request of the counsel for the applicant.

The applicant in this case is seeking relief granted to 0.P.Khare by a Bench of this Tribunal. Several other similar applications were also filed and all these cases have since been dismissed vide judgement and order of this Tribunal in the leading cases of P.K.Roy in 0.A. No. 1329/94 decided on 23.9.94 and R.S.Tewari in 0.A. No. 1765/94 decided in 8.12.94. Since the present application also appears to be in

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parimateria with the applications which have already been dismissed, We see no reason to adjourn this matter further. The application is dismissed in respect of the decisions given in cases of P.K.Roy and R.S.Tewari.

Member-J

Member-A

/jw/